

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MRS. RACHNA GUPTA

Civil Appeal No(s). 9486/2013

NAGAR PALIKA PARISHAD

Appellant(s)

VERSUS

M/S CHHOTE LAL & ORS.

Respondent(s)

Date : 02/09/2015 This appeal was called on for hearing today.

For Appellant(s)

Mr. Shankar Divate, Adv.

For Respondent(s)

Mr. Suraj Singh, Adv.

Mr. Pradeep Misra, Adv.

Mr. P. V. Yogeswaran, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Among 38 respondents herein, respondent Nos.4, 5, 14, 15, 20, 25, 29, 30, 32, 35, 36 and 38 have failed to appear, despite being duly served where respondent Nos.15 and 36 have refused to accept the service.

Remaining all respondents are well represented.

None of the parties have filed the statement of case. Since it is no more a mandate after the amendment in the Supreme Court Rules, 2013 and in that circumstance, the List of dates already submitted is presumed to have been accepted by the parties.

The appeal stands complete, in the given circumstances.

Registry to process to list the same before the Hon'ble Court, as per rules.

(RACHNA GUPTA)
Registrar